

No, Sir. The amounts allotted to the State of Uttar Pradesh for the reconstruction/development of National Highways in the year 1990-91 and the current year 1994-95 are as under:

(Rs. in lakhs)

Year	Amount allotted
1990-91	6500.00
1994-95	8300.00

(b) to (d) Does not arise.

O.B.C. Appointments

647. SHRI BARE LAL JATAV: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 1223 answered in August 1, 1994 and state;

- whether the information regarding OBC appointments has since been collected;
- if so, the details thereof; and
- if not, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

- The details are appended the attached statement.
- Not applicable.

Statement

Due to bar, no direct recruitment has taken place in DOT but certain field units have identified some posts to be earmarked for OBC category. However, in the Department of Posts appointment of 7 persons in Group 'C' has been done.

69 posts stand identified in DOT and 420 posts stand identified in DOP.

Since there is a ban on direct recruitment in DOT, identified posts are yet to be filled up. Similarly, in DOP 7 Gr 'A', 365 Gr. 'C' and 41 Gr. 'D' posts are vacant.

Telephone exchanges in Delhi and U.P.

648. SHRI ANAND AHIRWAR: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 89 answered on July 25, 1994 and state;

- whether the information regarding telephone exchanges in Delhi and U.P. has since been collected;
- if so, the details thereof; and
- if not, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) The implementation report for liquidating the assurance to Lok Sabha Unstarred Question No. 89 dated 25.7.94 was sent to Ministry of Parliamentary Affairs. Parliament House on 28.9.94. Vide letter No. 5-8/94-ESM-I dated 28.9.94.

(c) Does not arise.

[English]

Death proposes—A.I.I.M.S. Disposes

649. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Death proposes, AIIMS disposes" appeared in 'The Hindustan Times' dated the November 19, 1994;

(b) if so, the outcome thereof and whether responsibility has been fixed on the persons involved and the action taken against them;

(c) if so, the outcome thereof and whether responsibility has been fixed on the persons involved and the action taken against them;

(d) if not, the reasons therefor; and

(e) the measures taken to prevent the recurrence of such incident in the Government Hospitals in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Yes, Sir.

(b) to (e) All India Institute of Medical Sciences, New Delhi got the matter investigated. The enquiry concluded that the entire incident was an inadvertent, unfortunate mishap due to wrong identification by relations and the police for which no motive can be attached. However, to avoid recurrence of such lapses in future, the Institute have written to the Dy. Commissioner of Police (South), New Delhi in the matter.

Agreement on Maritime Boundaries

650. SHRI R. SURENDER REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India, Thailand, Myanmar have reached an agreement on their maritime boundaries;

(b) if so, the salient features of the agreement; and

(c) the time by which the instrument of ratification is likely to be exchanged and the agreement coming into force?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir. An Agreement between India, Thailand and Myanmar on the determination of the trijunction point between the three countries in the Andaman Sea was signed at New Delhi on October 27, 1993.

(b) Salient features of the Agreement are the definition and determination of coordinates of the trijunction point.

(c) All formalities for exchange of the Instruments of Ratification have been completed which shall take place at a time mutually convenient to the parties. The Agreement shall come into force on the date of exchange of the Instruments of Ratification.